

ITEM NO.20 Court 10 (Video Conferencing)

SECTION XIV

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11623/2021

(Arising out of impugned final judgment and order dated 04-05-2021 in WPC No. 5150/2021 passed by the High Court Of Delhi At New Delhi)

ANYA MALHOTRA &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60522/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60526/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.60508/2021-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.60528/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.60598/2021-APPLICATION FOR PERMISSION )

Date : 07-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra Sr. Advocate  
Mr. Ketaki Goswami Adv.  
Mr. Gautam Khazanchi Adv.  
Mr. Nitin Saluja AOR  
Ms. Shubhangni Jain, Adv.  
Mr. Pankaj Singhal Adv.  
Sasha Maria Paul Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Kanu Agarwal, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Raj Bahadur Yadav, AOR  
  
Mr. Maninder Singh, Sr. Adv.  
Ms. Sonali Jaitley Bakhshi, Adv.  
Mr. Jaiyesh Bakhshi, Adv.  
Mr. Ravi Tyagi, Adv.  
Mr. Shubhanshu Gupta, Adv.  
Ms. Sanjana Bakshi, Adv.  
Mr. Chirag Sharma, Adv.  
Mr. Mayank Mishra, Adv.

Mr. Prabhas Bajaj, Adv.  
Mr. P.V. Yogeswaran, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file Special Leave Petition without a certified copy is granted.

After some arguments were advanced by Shri Siddharth Luthra, learned Senior Counsel appearing for the petitioner, we find that the matter is pending before the High Court and the order against which this Special Leave Petition has been filed is only an order of adjournment. Hence, we would not be inclined to enter into the merits of the case.

In the given circumstances, since according to Shri Siddharth Luthra, learned Senior Counsel, there is an extreme urgency in the matter, we give liberty to Shri Siddharth Luthra, to either himself, or through any other counsel on behalf of the present petitioners, make a request before the Chief Justice of the High Court on Monday i.e. 10.05.2021 to take up the matter at an early date.

We hope and trust that upon such request being made, the High Court would consider the same appropriately and pass necessary orders.

With the aforesaid observations, this Special Leave Petition stands disposed of.

Pending application(s), if any, stands disposed of.

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS

(R.S.NARAYANAN)  
COURT MASTER (NSH)